

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No. 248/Chd/Hry/2017

**Under Section 252 of the
Companies Act, 2013.**

In the matter of:

ARY MOBILE SERVICES PRIVATE LIMITED,
having its registered office at Shop No. 2,
RJL Complex, Behind Bus Stand, Jhajjar,
HR 124103.

Partap Singh ...Petitioner No.1

Rajat Joon ...Petitioner No.2

Versus

Registrar of Companies, NCT of Delhi & Haryana.Respondent

Present: Ms. Yamini Aggarwal, Practising Company Secretary for
petitioners.
None for Registrar of Companies.

The petitioners are directed to file amended petition mentioning in the Memo of Parties the PAN No. of the company and fresh synopsis describing the address of the Chief Commissioner of Income Tax/Principal Commissioner of Income Tax under whose jurisdiction the petitioner-company is being assessed.

The matter be listed on 13.11.2017 and the compliance supported with the affidavit of the authorised representative of the company be filed at least a day before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

November 02, 2017

saini